

CO-OPERATION SECRETARIAT

NOTIFICATION

No. CO 196 CLM 2012, Bangalore, Dated: 08.02.2013

In exercise of the powers conferred by sub-section (2) of Section 1 of the Karnataka Souharda Co-operative Societies (Amendment) Act 2012 (Karnataka Act No,4 of 2013), the Government of Karnataka hereby appoints 11th February 2013 to be the date from which the provisions of the Act shall come into force .

By Order and in the name of the
Governor of Karnataka.

G.S. RAMANAREDDY
Office on Special Duty & Ex-officio
Joint Secretary to Government
Co-operation Department